

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI**  
**COURT-III**

CA No. 632/C-III/ND/19  
IB-1683(ND)/2018

**IN THE MATTER OF**

M/s. Crayaon Software Experts India Pvt. Ltd.

VS.

M/s. Vas Data Services Pvt. Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

**SECTION**

Under Section 9 IBC code 2016

**Order delivered on 18.12.2019**

**Coram:**

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)

For the Petitioner/OC

: Mr. Abhinav Goyal, Mr. Tushar Bhardwaj, Mr. Kushank Sindhu,  
Mr. Pankaj Jain, Ms. Ruchika Sharma & Mr. Sunil Jain, Advocates  
(RP).

For the Corporate Debtor

: Mr. Gaurav Singh & Mr. Anant Malik., Advocates.

**ORDER**

**CA No. 632/C-III/ND/19:-**

Counsel for the Resolution professional (RP) is present. Counsel for the Respondent No. 1 and Respondent No. 2 are present. No representation on behalf of R-3 and R-4. Registry is directed to issue notice to Respondent No. 3 and 4. The Resolution Professional is directed to send private notice to R-3 and R-4 and file proof alongwith affidavit.

It is submitted by the Resolution Professional that the office premises were inspected by a joint team comprising of representative of directors, R P and has prepared inventory list which is shown in the Court and the items are taken into custody for verification. It is further submitted by the R P that accounting data and Register of fixed assets for the year 2016-17 is not available which is yet to be provided by the respondents. Therefore, counsel for Respondent-1 & 2 is directed



to provide the inventory list and accounting data for the year 2016-17 along with tally data and list of the fixed assets and the list of the debtors within two weeks. The efforts in order to obtain the said record shall be taken by the R.P, dispended Directors and the CoC together.

Put up on 07.01.2020.

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MEMBER (TECHNICAL)

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(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)